



**Government of Jammu and Kashmir
General Administration Department
Civil Secretariat, J&K**

NOTIFICATION

Jammu, 24th of April, 2026

S.O. 122- In exercise of the powers conferred by section 36A of the Jammu and Kashmir Panchayati Raj Act, 1989 read with notification S.O 42 of 2026, dated 17th of February, 2026, the Lieutenant Governor of Union territory of Jammu and Kashmir is pleased to notify the following terms and conditions of service of Shri. Shantmanu, IAS (Retd.), as State Election Commissioner for the Union territory of Jammu and Kashmir; namely:-

1	Salary	Last pay drawn at the time of his retirement from the earlier service less by the amount of the pension, including commuted value thereof, plus D.A as applicable.
2	Tenure of appointment	He shall hold office for a period of five (05) years from the date on which he enters his office or till he attains the age of seventy years, whichever is earlier. Provided that the State Election Commissioner, may at any time, by writing under his hand, addressed to the Lieutenant Governor resign from his office or he may be removed in the manner provided in section 36B of the J&K Panchayati Raj Act, 1989.
3	Travelling Allowance	As was admissible to him at the time of his retirement from the previous service.
4	Residential Accommodation	As was admissible to him at the time of his retirement from the previous service.
5	Medical Facilities	As was admissible to him at the time of his retirement from the previous service.
6	Leave	As was admissible to him at the time of his retirement from the previous service. The power to grant or refuse leave to the State Election Commissioner and to revoke or curtail leave granted to him shall vest in the Lieutenant Governor.
7	Telephone Charges	As was admissible to him at the time of his retirement from the previous service.

By order of the Lieutenant Governor.

M. Raju
24/4/26
(M. Raju) IAS

Commissioner/Secretary to the Government

Dated: 24.04.2026

No: GAD-CORD/18/2026-09-GAD

Copy to the:-

1. Principal Secretary, Election Commission of India.
2. Shri Shantmanu, IAS (Retd.), State Election Commissioner for the Union territory of Jammu and Kashmir.

Copy also to the:-

1. All Financial Commissioners (Additional Chief Secretaries).
2. Additional Chief Secretary to the Hon'ble Chief Minister.

3. Director General of Police, J&K.
4. Additional Secretary, UT Division, Ministry of Home Affairs, Government of India, New Delhi.
5. All Principal Secretaries to the Government.
6. Principal Secretary to the Hon'ble Lieutenant Governor.
7. Additional Secretary (JKL), Ministry of Home Affairs, Government of India, New Delhi.
8. Chief Electoral Officer, J&K.
9. All Commissioner/Secretaries to the Government.
10. Chairperson, J&K Special Tribunal.
11. Director General, J&K Institute of Management, Public Administration and Rural Development.
12. Resident Commissioner, J&K Government, New Delhi.
13. Divisional Commissioner, Jammu/Kashmir.
14. Secretary, J&K Public Service Commission.
15. All Deputy Commissioners.
16. All Heads of Departments/Managing Directors.
17. Director Information, J&K.
18. Director Estates, Jammu/Kashmir.
19. Director, Archives, Archaeology and Museums, J&K.
20. Secretary, J&K Services Selection Board.
21. OSD/Private Secretary to Hon'ble Chief Minister.
22. General Manager, Government Press, Jammu/Srinagar.
23. Private Secretary to Hon'ble Deputy Chief Minister.
24. Private Secretaries to all Hon'ble Ministers.
25. Private Secretary to Advisor to Hon'ble Chief Minister.
26. Private Secretary to the Chief Secretary.
27. Private Secretary to Commissioner/ Secretary to the Government, General Administration Department.
28. Incharge Website, General Administration Department.
29. Government Order file / Stock file. *"Hindi and Urdu versions shall follow".*